

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.23543/2023

[Arising out of impugned final judgment and order dated 07-07-2023 in WC No.22451/2012 passed by the High Court of Judicature at Allahabad]

CHURCH OF NORTH INDIA TRUST ASSOCIATION

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

FOR ADMISSION and IA No.215669/2023-EXEMPTION FROM FILING O.T. and
IA No.218366/2023-PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 01-08-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) : Mr. Dhiraj Abraham Philip, AOR

For Respondent(s) :Mr. Divyanshu Sahay, Adv.
Mr. Tanmaya Agarwal, AOR
Mr. Wrick Chatterjee, Adv.
Mrs. Aditi Agarrwal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulate by learned counsel for the petitioner seeking adjournment, list after two weeks.

(VIJAY KUMAR)
ASTT. REGISTRAR-cum-PS

(NIDHI WASON)
COURT MASTER (NSH)